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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1248/2004

New Delhi this the 20th day of May, 2004

Hon'ble Shri Shanker Raju, Member (J)

Surya Prakash Rawat
Inspector Delhi Police No.D-I/751
389-F, Pocket-II, Phase-I,
Mayur Vihar,
New Delhi.

... Applicant

(By Advocate: Ranjan Saluja)

versus

The Commissioner of Police
PHQ MSO Building,
New Delhi.

... Respondent

(By Advocate: None)

Order(Oral)

The applicant is aggrieved by communication of adverse remarks in his ACR vide orders dated 21.3.2003 (Annexure A) for the period from 11.7.2000 to 14.10.2000 after a delay of three years. The applicant has filed an appeal dated 22.4.2003 (Annexure B) against the aforesaid order which is stated to be pending.

2. Having regard to the facts I dispose of the OA at the admission stage itself with a direction to the respondents to consider and dispose of the aforesaid

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appeal/representation of the applicant by detailed speaking orders within a period of two months from the date of receipt of a copy of this order. No costs.

3. Let a copy of this order be sent to the respondents along with the copy of the OA.

S. Raju
(Shanker Raju)
Member (J)

rb.